GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 219 TO BE ANSWERED ON 29.11.2021

WORKING FROM HOME DUE TO LOCKDOWN

†219. SHRI CHANDRA PRAKASH JOSHI: SHRI RODMAL NAGAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has received employer related complaints from the employees working from home due to lockdown during the last two vears;
- (b)whether those employees have been forced to work beyond the prescribed time limit;
- (c)whether there has been deduction of salary, facilities or other forms of honorariums of employees working from home, if so, the details of such companies; and
- (d)the manner in which the monitoring is being carried out by the Government to protect the interest of the employees working from home?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (d): No such specific data is maintained centrally. However, the Government has taken several initiatives to address the challenges and threats posed by the pandemic. In order to address the complaints/ grievances received during the lockdown on account of Covid-19; this Ministry had set up 20 control rooms under the supervision of the Chief Labour Commissioner (Central). In addition, to protect the interest of workers specifically nursing mothers at work during the ongoing COVID-19 pandemic, the Government had, reiterating the earlier provisions of the Maternity Benefit (Amendment) Act, 2017, issued an advisory on 1.06.2021 to all the State Governments/UTs to encourage work-from-home for nursing mothers under the enabling provision for permitting work from home for nursing mothers under the Section 5(5) of the Maternity Benefit (Amendment) Act, 2017.
